

Annexure 4

Name of the corporate debtor: JBM Shelters Private Limited (In Liquidation); Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 02-07-2024

List of Operational Creditors (Employees)

Sl. No.	Name Authorised Representative, if any	Name of Employee	Details of claim received		Total of amount of claim admitted	Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed		Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted					
1	No	S. Ravichandran	11-10-2023	1,29,753	1,22,480	-	Salary and Gratuity	0.007%	-	-	7,273	-	Note 1 and 9
2	No	S. Parameswaran	11-10-2023	1,60,554	90,554	-	Salary and Gratuity	0.005%	-	-	70,000	-	Note 2 and 9
3	No	S. Rajmohan	11-10-2023	4,64,769	4,32,303	-	Salary and Gratuity	0.023%	-	-	32,466	-	Note 3 and 9
4	No	V Thangamuthu	11-10-2023	8,27,246	7,75,685	-	Salary and Gratuity	0.042%	-	-	51,561	-	Note 4 and 9
5	No	A. Areesha bannu Azad	11-10-2023	97,731	76,270	-	Salary and Gratuity	0.004%	-	-	21,461	-	Note 5 and 9
6	No	R. Parthipan	11-10-2023	1,16,883	82,066	-	Salary and Gratuity	0.004%	-	-	34,817	-	Note 6 and 9
7	No	K. Kaldoss	11-10-2023	3,04,884	2,59,884	-	Salary and Gratuity	0.014%	-	-	45,000	-	Note 7 and 9
8	No	KHAMRAJ P	CIRP Claim	75,000	-	-	Salary and Gratuity	0.000%	-	-	75,000	-	Note 8
9	No	P. Vijayanjan	CIRP Claim	1,19,000	-	-	Salary and Gratuity	0.000%	-	-	1,19,000	-	Note 8
10	No	Ganesh Arcot Guruswamy	CIRP Claim	80,000	-	-	Salary and Gratuity	0.000%	-	-	80,000	-	Note 8
				23,75,820	18,39,242			0.099%			5,36,578		

Note:

- Out of the amount admitted of Rs. 1,22,480/-, Rs. 70,442/- relates to gratuity and the balance of Rs. 52,038/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- The amount admitted of Rs. 90,554/- relates to gratuity.
- Out of the amount admitted of Rs. 4,32,303/-, Rs. 2,42,169/- relates to gratuity and the balance of Rs. 1,90,134/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 7,75,685/-, Rs. 1,30,846/- relates to gratuity and the balance of Rs. 6,47,839/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 76,270/-, Rs. 38,770/- relates to gratuity and the balance of Rs. 37,500/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 82,066/-, Rs. 36,432/- relates to gratuity and the balance of Rs. 45,634/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 2,59,884/-, Rs. 1,85,884/- relates to gratuity and the balance of Rs. 74,000/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.
- Admitted gratuity dues will be dealt as priority debts and the admitted salary dues of employee for the period more than twelve months preceding the liquidation commencement date will be dealt as per Sec 53(1)(f) of the IBC, 2016.